

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 12th day of February 1997.

Original Application no. 1297 of 1996

Hon'ble Mr. S. Dayal, Administrative Member

Mohan Lal, S/o deceased Janki Devi as Peon in the
N.E. Rly., Gorakhpur, Chief Work Shop Manager,
(Mechanical), N.E. Rly., Gorakhpur.

... Applicant.

C/A Sri B.N. Chaturvedi.

Versus

1. General Manager, N.E. Rly., Gorakhpur.
2. Chief Work Shop Manager (Mechanical) ., N.E. Rly.,
Gorakhpur.
3. Assistant Branch Manager, State Bank of India,
Bank Road, Gorakhpur.
4. Guddi Devi, W/o Sri Munni Ram Village- Rasana,
Distt. Basti.

... Respondents.

C/R ...

ORDER

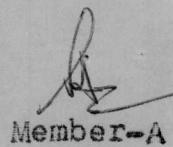
Hon'ble Mr. S. Dayal, Member-A.

Sri B.N. Chaturvedi learned counsel for the

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applicant.

2. The prayer made in this application is that the direction should be issued for giving settlement dues of the mother of the applicant who died and not to give the settlement dues to any one else. There is not even a whisper as to whether the nomination in favour of the applicant and Will in favour of the applicant has been made or whether the applicant is in possession of succession certificate. The jurisdiction of this court does not extend to deciding the matter of succession. Learned counsel for the applicant is advised to approach the court of Competent Jurisdiction for this purpose. Hence the application is not tenable and is dismissed in limine as such.



Member-A

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